

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ADITYA PRINTS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ADITYA PRINTS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29-03-2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad, India, under the Companies Act, 1956
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U17299GJ2007PTC050363
5.	Address of the registered office and principal office (if any) of corporate debtor	Heritage creation P. No A-11 Central Park, GIDC Pandesara Surat, GJ- 394221
6.	Insolvency commencement date in respect of corporate debtor	10-05-2022(Order uploaded on NCLT website on 12-05-2022)
7.	Estimated date of closure of insolvency resolution process	06-11-2022 (180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Gordhanbhai Ratnabhai Godhani Reg No- IBBI/PA-001/IP-P01201/2018-2019/11921
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add - 16 Sakarta Society,Kargil Chowk ,Punagam ,Surat,Gujarat ,395010 Email - grgodhani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Sun Resolution Professionals Pvt Ltd 9B, Vardan Tower, Nr. Vimal House, Lakhudi Circle, Navrangpura, Ahmedabad - 380014 Email - cirp.adityaprints@gmail.com
11.	Last date for submission of claims	26-05-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) www.ibbi.gov.in / www.sunresolution.in (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of a corporate insolvency resolution process of the Aditya Prints Private Limited on 10-05-2022(Order uploaded on NCLT website on 12-05-2022)

The creditors of Aditya Prints Private Limited are hereby called upon to submit their claims with proof on or before 26-05-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14-05-2022
Place: Surat

Sd/-
Gordhanbhai Ratnabhai Godhani
Reg. No- IBBI/PA-001/IP-P01201/2018-2019/11921
IRP OF ADITYA PRINTS PRIVATE LIMITED

